

1	2	3	4	5
<b>United States of America</b>				
62.	Washington	Visa/OCI/PIO/ Consular Passport	Travisa VFS	Foreign Indian
63.	Chicago	Visa/OCI/PIO/ Consular Passport	Travisa VFS	Foreign Indian
64.	Houston	Visa/OCI/PIO/ Consular Passport	Travisa VFS	Foreign Indian
65.	New York	Visa/OCI/PIO/ Consular Passport	Travisa VFS	Foreign Indian
66.	San Francisco	Visa/OCI/PIO/ Consular Passport	Travisa VFS	Foreign Indian
67.	Atlanta	Passport	VFS	Indian
<b>Yemen</b>				
68.	Sana'a	Visa	VFS	Indian

#### Visit of Prime Minister of UK to India

1136. SHRIMATI VASANTHI STANLEY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the visit of Prime Minister of UK to India would improve the situation which deter the young Indians applying for study in Britain; and

(b) whether the visit would also encourage more number of Indian companies operating in UK to get listed on London Stock Exchange?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) India-UK talks were held in New Delhi on 19 February, 2013 during the official visit to India of the British Prime Minister, Mr. David Cameron. The issue of movement of Indian students to UK for higher education was raised at the highest levels. The British Prime Minister has informed that there is no cap on the number of Indian students that can study in British universities so long as they have a place and an English language qualification.

(b) During the visit, the two leaders reviewed the entire expanse of bilateral relations. They also discussed ways to generate higher growth in bilateral trade and investment.

Indian companies are allowed to raise capital by listing abroad by accessing the ADR/GDR/FCCB route, subject to conditions prescribed in the relevant guidelines which are administered by the Government of India (GoI). GoI, *vide* press note dated August 31, 2005 *inter-alia*, mandated that unlisted companies, which have not yet accessed the Global Depository Receipt/Foreign Currency Convertible Bond route for raising capital in the international market would require prior or simultaneous listing in the domestic market, while seeking to issue (i) Foreign Currency Convertible Bonds and (ii) Ordinary Shares through Global Depository Receipts under the Foreign Currency Convertible Bonds and Ordinary Shares (Through Depository Receipt Mechanism) Scheme, 1993.

As per the Press Release of London Stock Exchange dated June 14, 2011, there were 71 Indian or India focussed companies on the Exchange's markets. Collectively they had raised over \$8bn in London. Trading in Indian GDRs increased in 2011; total turnover of Indian paper on London's International Order Book (the trading platform for GDRs) was \$3.81bn from January to April in 2011 compared to \$5.9bn in 2009 and \$8.85bn in 2010.

#### **Contracts for setting up of power projects**

1137. SHRIMATI VASANTHI STANLEY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Bangladesh has not awarded any contracts for setting up power projects to India;

(b) whether 5000 MW capacity power projects has been awarded to Bangladesh by other countries; and

(c) the main projects for which MoU has been signed between India and Bangladesh recently?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) Government of Bangladesh has signed an agreement with LANCO Infratech Limited in September, 2012 for the setting up of a 218 MW power project in Bhola, Bangladesh.